

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(CAA)-272(PB)/2017

IN THE MATTER OF:

M/s Touchstone Holdings Pvt. Ltd.

.... **APPLICANT / PETITIONER**

SECTION:

Under Section 230-232

Order delivered on 22.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER

:- Mr. Gurkamal Hora Arora, Adv.

For the RESPONDENT

:-

ORDER

Learned Counsel for the petitioner is present and represents that at page 99 of the company petition, an affidavit has been filed in relation to the notices required to be sent to the Sectoral Regulators. However, perusal of the affidavit discloses that there is no affirmative statement in relation to non-necessity in sending notices to the Sectoral Regulator. Petitioners are hence directed to file a better affidavit in particular stating affirmatively about the same. For the said purpose a week's time is granted.

Post the matter on 6th October 2017.

— Sd —

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

— Sd —

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**